

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 394/2019

New Delhi this the 6th day of February, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Mahendra Kumar Meena
S/o Shri Sukh Ram Meena
Aged about 29 yrs Group "C"
R/o Vill. Ghunawat Ka Bass
Post: Karoth Teh: Rajgarh,
Distt. Alwar, Rajasthan 301408

- Applicant

(By Advocate: Mr.Yogesh Kumar Mahur)

Versus

1. Govt.of NCT of Delhi.
Through its Chief Secretary
5th Floor, Delhi Sachivalaya,
New Delhi.
2. Delhi Subordinate Services Selection Board,
Through its Chairman,
Govt. of NCT of Delhi.
FC-18, Institutional Area, Karkardooma
Delhi-110092.
3. Delhi Fire Service
Through its Director
(GNCT of Delhi), DFS Hdqrs.
Connaught Place,
New Delhi.

-Respondents

(By Advocate: Mr. Amit Yadav)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

This OA has been filed by the applicant seeking the following relief(s):-

- “a) Quash and set aside the impugned order / Result Notice placed at Annexure A/1, to the extent that the name of the applicant has been kept pending for appointment for arbitrary reasons.
- b) Direct the respondents to appoint the applicant to the post of fire operator as the applicant has cleared all the requisite examination as per the advertisement.
- c) Accord all consequential benefits.
- d) Award costs of the proceedings; and
- e) Pass any order /relief /direction(s) as this Hon’ble Tribunal may deem fit and proper in the interests of justice in favour of the applicants.”

2. The applicant of this OA states that he appeared for selection to the post of Delhi Fire Service under Post Code 71/14, the result of which has been declared vide Result Notice No. 724

dated 10.10.2018 and in the said result, his roll no. has been shown as pending, but no reason has been given for the same. He states that he has not received any response in this matter even after lodging his complaint on the DSSSB Portal.

3. In view of the averments made by the applicant, even though we do not find any stamp/proof of receipt of this representation in the papers filed along with this OA, we direct the respondent – DSSSB to give a reply to the representation made by the applicant of this OA along with copy of this OA, within 45 days of receipt of copy of this order. We further direct Mr. Amit Yadav, learned counsel, to take notice for the respondents and follow up the compliance of this order with DSSSB.

4. In view of the above, nothing remains to be decided in this OA and the same is accordingly disposed off with the above directions, at the admission stage itself. No costs.

(S. N. Terdal)

(Nita Chowdhury)

Member (J)

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Member (A)